

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-104

CP No. - 26/241/242/ND/2020

IN THE MATTER OF:

Ashok Kumar Agarwal

....Applicant

Vs

Integrated Electromech Pvt Ltd

....Respondent

SECTION

Under Section-241-242

Order delivered on 24.01.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant :

For the Respondent :

ORDER

In course of arguments, it has come to our notice that the petitioner has made a dead person as party i.e. respondent no. 3 and allegations has made on respondent no. 3 i.e. Mr. Shyam Agarwal and submitted that the said person was appointed behind the back of the petitioner but nowhere in the main application the petitioner mentioned these facts that the said person is no more. So, petitioner is directed to bring all these facts on the record and take appropriate steps in this matter. List the case on 06.02.2020.


(K.K. VOHRA)

MEMBER (T)

Chirag


(ABNI RANJAN KUMAR SINHA)

MEMBER (J)